

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No. 1698/91

New Delhi this the 7th day of September, 1995.

Hon'ble Sh. N.V. Krishnan, Vice-Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)M.K. Khisha,
Son of Late Sh. Gagan Chandra Khisha,
Ambassador of India
HAVANA C/o Ministry of External Affairs,
South Block,
New Delhi-110011.

...Applicant

(By Advocate Ms. Neelu, proxy for Dr. D.C. Vohra, Counsel)

Versus

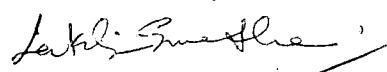
1. Union of India through
the Foreign Secretary
Government of India
Ministry of External Affairs
South Block,
New Delhi-110011.2. Embassy of India
HAVANA (CUBA)
through the Head of Mission
C/o Ministry of External Affairs
South Block,
New Delhi-110011.

...Respondents

(By Senior Standing Counsel Sh. N.S. Mehta)

ORDER (Oral)
(Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A))

On 31.08.95, the learned counsel for the respondents gave us a copy of the Fax message, indicating that the applicant has been promoted to the Grade-I of the I.F.S. with effect from 26.04.1993 and that, therefore, this O.A. has become infructuous. The learned counsel for the applicant concedes this contention. In the circumstance this OA is dismissed, as having become infructuous. No costs.


(Smt. Lakshmi Swaminathan)
Member (J)


7.9.95
(N.V. Krishnan)
Vice-Chairman (A)

'Sanju'